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SHRI G. G. SWELL: I will be very brief. But this is a very serious matter.

THE DEPUTY CHAIRMAN: I know it is serious.

SHRI G. G. SWELL: We all know, and all knowledgeable people in the world say, that in a war between India and Pakistan, of any significant duration, Pakistan will be defeated because Pakistan does not have that much of strength or industrial base, and................(Interruptions)....

SHRI CHATURANAN MISHRA (Bihar): But not in a nuclear war.

SHRI G.G. SWELL: ......it does not have the man Power and, therefore, Pakistan believes in a short and sharp encounter and it would like to do the maximum, if possible, crippling damage to India in the very first strike and the only thing it has to do is to drop a nuclear bomb. Madam, the danger of a nuclear bomb falling in Ne, v Delhi is there \_\_\_\_\_ (Interruptions) ............

AN HON. MEMBER: As in Hiroshima.

SHRI G. G. SWELL: But it will be much more than that now because the bombs are more powerful now. The danger of a nuclear bomb from an F-16 bomber falling on Delhi is there and the danger of yourself, myself and everyone getting incinerated is there... (Interruptions)....

SHRI DIPEN GHOSH (West Bengal): Madam, if an atomb bomb is dropped on Delhi, then that will endanger Lahore and Karachi.... (Interruptions)......

Now, I would like to know whether our Government has checked up with the United States of America about the veracity of these reports and whether they have checked up with our friends in Moscow about the veracity of these reports. Have they done this? This is what I would like to know. I heard from somebody elsewhere that this is not the case, this is really a gag. Why should the United States of America and the Soviet Union spread that kind of a gag? What kind of preparations are we making? A little while ago, our Prime Minister talked of the people of India getting psychologically prepared.

THE DEPUTY CHAIRMAN: I would request you to wind up soon.

SHRI G. G. SWELL: I am winding, up, Madam.

THE DEPUTY CHAIRMAN: Wind up quickly, because I have got 20 more Special Mentions.

SHRI G. G. SWELL: I am winding up. But, Madam, this is my maiden speech ......(Interruptions)....
This is my maiden speech.

THE DEPUTY CHAIRMAN: It does not matter.

What I would like to ask the Government is whether they have taken this news item seriously and whether they are making any serious preparation. I am asking this question because we are not just to look at this problem from within the confines of our rooms, but we have to ensure the safety of this country and we have to assure the people of India about their safety. What are they doing about it?

Central Assistance to Encourage Small Savings in Maharashtra

श्रीमती कांता पाटील (महाराष्ट्र): माननीया उपसभापति महोदया, महाराष्ट्र श्रीमती कान्ता पाटील]

Special.

के लघ बचत संग्रह पर केन्द्रीय ऋण सहायता के बारे में केन्द्र सरकार का मैं ध्यान भ्राकर्षित करना चाहती हं। राज्यों को कूल बचत सग्रह पर केन्द्र से 75 प्रतिशत तक ऋण सहयता प्राप्त होती 🔰 । गतवर्ष यह श्रनुमान लगाया गया ना कि इस स्रोत से 700 करोड़ रुपये की धनराणि प्राप्त हो सकती है।

यहः ऋण केन्द्र सरकार द्वारा प्रदान किया जाता है जिस पर 12 प्रतिशत की दर से वार्षिक ब्याज भी लिया जाता है भौर यह राज्य की योजना लागू करने का एक प्रमुख साधन है। पिछली पंच-वर्षीय योजना काल के दौरान भारत सरकार के भ्रनेक निर्णयों का लघुबचत संग्रह पर प्रतिकृल प्रभाव पड़ा 👸 । राज्य सरकार समय समय पर केन्द्र सरकार रो कुछ ऐसे उपाय करने का ग्रनुरोध कर रही है जिससे लघु बचत सग्रहों में सुधार हो । इस सुझाव की दृष्टि से भारत सरकार ने निम्न उपाय स्वीकृत किये हैं । लघु बचत योजनाम्रों के लिए धन एकवित करने वाले एजेंटों को मासिक भ्राय योजना ग्रीर किसान विकास पत्न के लिए धन जमा करने पर कर्ज दान दिया जाए ।

- 2. जिन लोगों के पास इंदिरा विकास पत्न हैं, उन्हें विकास पत्नों पर नाम ग्रंकित कराने की अनुमति दी जाए।
- 3. सहकारी संस्थाओं को लघु बचत योजनात्रों में धन लगाने की अनुमति दी

र्कितुभारत सरकार ने महाराष्ट्र सरकार द्वारा प्रेषित निम्न सुझावों की स्वीकृति अभी तका नहीं दी है :

1. 1 अप्रैल, 1986 से भारत सरकार ने गैर-सरकारी कर्मचारियों का भविष्य निधि धन, लघु बचत योजनास्रों से हटाकर, बैंकों के विशेष जमा खातों की ग्रोर मोड़ दिया है। इस निर्णय से राज्य सरकार को पांच वर्ष की अविध में करीब 1600 करोड़ रुपये से भी ग्रिधिक की केन्द्रीय सहा-

यता से हाथ धोना पड़ा है। यह निर्णय अपर पलटा नहीं जाता तो भी केन्द्र सरकार को इन ऋणों के लिए तदर्थ क्षतिपूर्ति करनी चाहिए । केन्द्र सरकार ने गत वर्षों में यह तदर्थ क्षतिपूर्ति की भी है । वर्ष 1986-87 में इसके लिए 42.50 करोड़ ग्रीर वर्ष 1987-88 में 86.85 करोड़ रुपये की धनराशि दी गयी है। लेकिन 1988-89 और 1 मार्च, 1990 तक इसके लिए कुछ भी नहीं दिया गया । यह धनराशि लगभग 150 करोड रुपये होती है जो दी जानी चाहिए इस संबंध में महाराष्ट्र सरकार ने वित्त मंत्रालय से 15 मार्च 1990 को पत भेजकर इसकी मांग की हैं। इसे तुरन्त स्वीकृत करना चाहिए ।

Mentions

- 2. 1986 से पूर्व कर्मचारी भविष्य निधि निवेश को फिर से लाग करना चाहिए। इस भविष्य निधि की जमा राशि से जो भी धन निकाला जाता है उसे राज्य केलघु बचत संग्रह का हिसाब लगाते समय उसमें शामिल नहीं किया जाना चाहिए ।
- 3. निश्चित ग्रवधि की जमा योजना पून:शुरू की जानी चाहिए । केन्द्र सरकार नेयह सुझाव ग्रस्वीकार कर दिया था।
- 4. हाल ही में जारी राष्ट्रीय बचत प्रमाणपत्नों को ग्रायकर नियम की धारा 30 के ग्रांतर्गत छुट मिलनी चाहिए। यह छुट न मिलने के कारण इन प्रमाण पत्नों की विकी 50 प्रतिशत कम हो गयी ਲੈ ।
- राष्ट्रीय बचत प्रमाणपत्नों को मिलने वाला कमीशन 2 प्रतिशत से 1 प्रतिशत कर दिया गया है, इसे फिर से 2 प्रतिसत किया जाना चाहिए । इस क्षेत्र में ग्रत्यधिक प्रतियोगिता होने के कारण एजेंटों को बहुत महत्वपूर्ण भूमिका निभानी पड़ती है।
- 6. अनेक एजेंटों को शिकायत है कि उन्हें एक एक वर्ष तक कमीशन की राशि का भुगतान नहीं किया जाता । राष्ट्रीय बचत संगठन जो इस राशि का भगतान

7. तदर्थ क्षतिपूर्ण ग्राम तौर से मार्च के ग्रत तक दी जाती हैं। इसे वित्तीय वर्ष के ग्रारम्भ में दिया जाना चाहिए।

Special

श्रतः सरकार से मेरी मांग है कि महाराष्ट्र राज्य की विकास योजनाओं पर हो रहे विपरीत परिणामों को रोकने के लिए अविलंब लघु वचत केन्द्रीय ऋण सहायता दी जाएँ । महोदया, योगायोग से माननीय अर्थ मंत्री जी यहां बैठे हैं ग्रापके माध्यम से मैं उनसे यह विनती करती हूं कि इस मांग को जल्दी से जल्दी पुरा कर दें। धन्यवाद।

SHRI JAGESH DESAI (Maharashtra): I had raised this issue several times in the House and when the Finance Minister was a Member of Parliament I had talked to him also and he was happy that I was raising this issue. There are two aspects of it. Now your collections under the Special Savings Deposits have gone up to Rs. 8, 000 crores a year, more than what you are collecting under loan is the other schemes. But no given to the State Governments from out of these deposits. So I would like you to consider this. You also want that the States should get more resources. Yesterday also you talked on those lines. I know that you are one of the Ministers who want to do something. This was stopped from, if I remember right, 1st April, 1986. I demanded in the House that ths old scheme should again be introduced or 75 % of whatever collections you are having from this scheme should be given to the States by way of loans. Another issue I would to mention is this. Now for the VIIIth series of National Savings Certificates you are not giving interest deduction under Section 80L. For persons like me who are already earning 7, 000 interest, it is not going to affect us: I am not going to be

affected. But those persons who want to invest in the National Savings Certificates, nowthey are not going to get this benefit of Section 80L deduction and, therefore, they will not be buying them. So I demand that that benefit should be allowed under the new scheme as it was done earner.

Mentions

Otherwise all the States will 1.00 P. M. be put to difficulty and

persons who want to put their money in National Savings for the purpose of development will not be able to do it, because they are not going to get that much relief. For people like me—I put Rs. 1000 every month there every month—it does not make any difference but.... (Interruptions) I am not going to get anything additional. So I would request the hon. Finance Minister to please ponder over it and rectify this kind of lapse.

THE MINISTER OF FINANCE MADHU DANDAVATE): (PROF. We will examine the suggestions that have been made by the hon. Members, along with the revenue implications and also keeping in view the interests of States.

## **Disruption of Telecommunication** Service

SHRI M. M. JACOB (Kerala): Madam Deputy Chairman, I would like to raise an issue concerning you and me and all of us. because it is regarding absolute disruption of telecommunication service in the country.

DEPUTY CHAIRMAN: My communication with you is all right; (Interruptions)

SHRI M. M. JACOB: Yesterday some of our Members raised this issue in the morning during the Zero Hour soon after the Question Hour. I expected that the Government would come up with some positive action. Now, Madam, the situation is really alarming. Telephones are not working. We may be getting some local calls after trying three or four times\_\_\_